

**In the National Company Law Tribunal,
“Chandigarh Bench, Chandigarh”
(Exercising the powers of Adjudicating Authority under
the Insolvency and Bankruptcy Code, 2016)**

CP (IB) No.08/Chd/CHD/2018

**Under Section 7 of the Insolvency and
Bankruptcy Code, 2016 read with Rule 4
of the Insolvency and Bankruptcy
(Application to Adjudicating Authority)
Rules, 2016.**

In the matter of:

UCO Bank,
Having its Head Office at 10 BTM,
Sarani, Kolkata and Branch Office
at Baddi, District Solan,
Himachal Pradesh – 173205.

....Petitioner-Financial Creditor.

Versus.

M/s Gilco Exports Limited,
Having its Registered Office at
Showroom No.91, 1st Floor,
Industrial Area, Phase-II,
Chandigarh – 160002.

....Respondent Corporate Debtor.

Order delivered on 18.01.2018.

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL).

For the Petitioner/Financial
Creditor:

i) Mr.Aalok Jagga, Advocate
ii) Mr.Ajay Pal Singh, Advocate

For the Respondent/Corporate
Debtor:

None

Order (Oral)

Learned counsel for the petitioner submits that the recovery suit against the respondent-corporate debtor before DRT is already pending. After arguing for some time, learned counsel for the

petitioner seeks and is permitted to withdraw the instant petition, as Rules pertaining to the Corporate Guarantor for filing application before the National Company Law Tribunal (Adjudicating Authority) have still not been notified, with liberty to file fresh petition on the same cause of action. Ordered accordingly.

January 18, 2018.
Ashwani

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)
Adjudicating Authority.